

Shrimati Renu Chakravartty: Sir, I want to know . . .

Mr. Speaker: Figures have been given now.

Shrimati Renu Chakravartty: I want to know the percentage of rejections.

Mr. Speaker: She should not compel me to go back now.

Shrimati Renu Chakravartty: This is a very important thing.

Indo-Argentina Trade Relations

*238. **Shri Bibhuti Mishra:** Will the Prime Minister be pleased to state:

(a) the manner in which the change in Government of Argentina that took place in the month of March, 1962 has affected Indo-Argentina trade and other relations; and

(b) whether the new Government has been recognised by the Government of India?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) The recent change of Government in Argentina has not affected trade or other relations between India and Argentina.

(b) Yes, Sir.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि जब ट्रेड पर कोई असर नहीं पड़ा है तो ट्रेड कुछ बढ़ा है या नहीं बढ़ा है ?

Mr. Speaker: The question is whether there has been any increase in the trade.

Shrimati Lakshmi Menon: No change at all, Sir.

Shri Hari Vishnu Kamath: Has the new Government which has been inducted in office in Argentina after the recent *coup d'etat* promised to adhere to the Indo-Argentine Trade Pact concluded last year when President Frondizi was in India along with others?

Shrimati Lakshmi Menon: There is

no trade pact between India and Argentina.

Shri Hari Vishnu Kamath: Trade agreement.

Shrimati Lakshmi Menon: There is no trade agreement between India and Argentina.

Recommendations of Jute Wage Board.

*239. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the interim relief recommended by the Jute Wage Board has not yet been implemented in the jute mills in Kanpur and Soujaneva;

(b) if so, steps taken by Government in this matter; and

(c) whether the employers who filed a writ in Allahabad High Court have lost?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) to (c). Necessary information has been called for from the Government of Uttar Pradesh. Their reply is awaited.

Shri S. M. Banerjee: The interim relief recommended by the Jute Wage Board was due to be enforced. The employers of Kanpur went in a writ petition against it and they have lost the writ. It was in the newspapers in the first week of April. So, I want to know when the information will be available.

Shri Hathi: I have also read in the newspapers that the writ application has been dismissed. We have asked the UP Government to send a copy of the judgment and also what action they have taken subsequently.

Mr. Speaker: As soon as it is received, it might be passed on to the hon. Member.

Shri S. M. Banerjee: I want to know whether an agreement has been reached between the representatives

of the employers and employees that this amount is to be paid in five instalments, and if so, why instalments have been fixed.

Shri Hathi: The State Government are pursuing the matter. But, I would not like to say these things unless I get official information from the U.P. Government.

Shri Dinen Bhattacharya: May I know whether, in view of the rise in prices and in view of the delay in disposal by the Jute Wage Board, Government is contemplating advising the Wage Board and the owners of West Bengal Jute Mills to give further interim relief to the jute workers?

Shri Hathi: The Wage Board is charged with the function of giving relief and fixing the wage structure. They have given interim relief. In the final result we shall see what they are recommending.

Shri Dinen Bhattacharya: There has been a further increase. . . .

Mr. Speaker: Order, order. Shri Banerjee.

Shri S. M. Banerjee: I want to know whether Government would persuade the employers to pay this for which they have already taken a decision; and, at the same time, go ahead with the Wage Board. Will the good offices of the hon. Minister be used?

Shri Hathi: The U.P. Government are already pursuing the matter.

Wage Board for Coal Industry

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*241. { Shri S. M. Banerjee:
Shri A. K. Gopalan:

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 151, on the 23rd March, 1962 and state:

(a) whether the Wage Board for the Coal Industry has since been constituted;

(b) if so, who are the members; and

(c) what are the precise terms of reference?

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): (a) to (c). Composition and terms of reference of the Wage Board are being finalised.

Shri S. M. Banerjee: I want to know whether it is a fact that the Chairman of the Wage Boards for Jute, Rubber and 3 others is again being appointed the Chairman of the Wage Board; and, if so, whether there is only one man.

Mr. Speaker: Let that fact be given first.

The Minister of Planning and Labour and Employment (Shri Nanda): I do not think they have taken a decision so far as to who will be the Chairman of this Board. But, we have to weigh this one consideration as to whether the same man should be placed in several boards and whether we are going to have more wage boards or not. The question of suitability has to be considered. I do not think there are too many people who have got that background, and, therefore, will be suited for this.

Shri S. M. Banerjee: I want to know whether in determining the composition of the Wage Board, the membership of the INTUC, the AITUC and other organisations will be taken into account and the claim of the AITUC will not be rejected because the INTUC figures are inflated.

Shri Nanda: It is always being considered on the basis of the strength of the various organisations.

Shri Indrajit Gupta: May I know whether it is a fact that the Government has decided, when framing the terms of reference of the Coal Wage Board, that any upward revision in wages will not be considered outside the existing price structure of coal?

Shri Nanda: If we are to confine ourselves to the present price structure, then the wage board need not be set up.